

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 10
Contempt Petition 01/2022,
IA Nos.482/2022, 80/2024 in
CP (IB) No.320/BB/2019

IN THE MATTER OF:

M/s. Sir M. Visvesvaraya Co-operative Bank Ltd. ... Petitioner
Vs.
M/s. Right Engineers & Equipments India Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 16.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : None
For the Respondent : Shri Skanda Arun Kumar, Adv.

ORDER

1. Heard the Ld. Counsel for the Respondent. None appeared for the Petitioner.
2. Ld. Counsel for the Respondent stated that contempt proceedings are stayed by the Hon'ble High Court of Karnataka in W.P. No.3140 of 2024 and that he has e-filed the copy of the Order and seeks time to file physical copy of the same. The same be filed in the Registry by 19.04.2024.
3. Considering the above, list the matter on **05.06.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna